

FIR No. 427/2021  
PS : Sarai Rohilla  
U/s 356/379/34 IPC  
State Vs. Akash @ Sagar S/o Karmender Pal Singh

(Through Video Conferencing)

07.08.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Akash @ Sagar S/o Karmender Pal Singh

Present: Ld. APP for the State  
Sh. Deepak Malik, Ld. Counsel for accused.

Counsel for accused has moved regular bail application on behalf of Akash @ Sagar S/o Karmender Pal Singh, on his request, let this application be treated as one for interim bail application for 90 days.

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of resolution of Hon'ble High Court of Delhi in the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC more than 15 days. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of *Hon'ble High Court of Delhi* in the minutes of the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021. As the accused fulfills the criteria as laid down by the committee, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of Jail Superintendent concerned subject to following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release**
  2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
  3. That he shall not tamper with evidence in any manner.
  4. That in case of change of his residential address, he shall intimate the court about the same,
  5. That he shall regularly appear before the court concerned on each and every date of hearing.
- Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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(Charu Asiwali)  
MM-04/Central:  
Delhi/07.08.2021

**E.FIR No. 000128/2021**

**PS : HNRS**

**State Vs. Manoj @ Babu @ Bakri S/o Ratan Bhattacharya**

**U/s 379/411 IPC**

**07.08.2021**

**(Through Video Conferencing)**

**Interim bail application on behalf of accused Manoj @ Babu @ Bakri S/o Ratan Bhattacharya**

Present: Ld. APP for State.

Sh. Parveen Sawaria, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 20.07.2021 and has been falsely implicated in this case. Counsel has submitted that accused be considered for interim bail in terms of guide lines of High Power Committee of Hon'ble High Court of Delhi.

Heard perused the reply.

As per the reply filed by the IO, accused is a habitual offender with more than 7 pending cases against him. In terms of guidelines dated 11.05.2021 issued by the High Power Committee of Hon'ble High Court of Delhi, accused is not found eligible to obtain benefit of interim bail as there are more than 3 pending cases against him. Therefore, instant application stands dismissed.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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**(Charu Asiwali)**

**MM-04/Central:**

**Delhi/07.08.2021**

FIR No. 427/2021  
PS : Sarai Rohilla  
U/s 356/379/34 IPC  
State Vs. Umesh @ Ujwal S/o Pyare Lal

(Through Video Conferencing)

07.08.2021

Interim bail application u/s 437 Cr.P.C on behalf of applicant/accused Umesh @ Ujwal S/o Pyare Lal

Present: Ld. APP for the State  
Sh. Rajesh Kumar Tiwari, Ld. Counsel for accused.

This is an application under Section 437 Cr. PC for grant of interim bail of applicant/accused in terms of resolution of Hon'ble High Court of Delhi in the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021. It is contended that accused/applicant is in JC more than 15 days. It is contended that offence is not punishable with maximum punishment of 7 years and accused fulfill the criteria as mentioned in the order of High Power Committee of Hon'ble High Court of Delhi. He further argued that due to COVID-19 outbreak, lenient view may be taken and applicant/accused may be released on interim bail.

Ld. APP for State has vehemently opposed the present application.

Submissions of both sides heard. Reply of the IO is also perused.

Considering the order of *Hon'ble High Court of Delhi* in the minutes of the meeting of "*High Powered Committee*" dated 05.05.2021 and 11.05.2021. As the accused fulfills the criteria as laid down by the committee, *accused is granted* interim bail for a period of 90 days from the date of his release from custody, on furnishing personal bond in the sum of Rs. 20,000/- to the satisfaction of Jail Superintendent concerned subject to following conditions:

1. **That he will surrender before the authorities concerned after the expiry of 90 days from the day of release.**
2. That he shall not indulge into similar offense or any other offence in the event of release on bail.
3. That he shall not tamper with evidence in any manner.
4. That in case of change of his residential address, he shall intimate the court about the same,
5. That he shall regularly appear before the court concerned on each and every date of hearing.  
Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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(Charu Asiwali)  
MM-04/Central:  
Delhi/07.08.2021

E.FIR No. 12265/2021  
PS Sarai Rohilla  
U/S 379/411/482 IPC  
State Vs. Nitin Kumar S/o Naresh Kumar

(Through Video Conferencing)

07.08.2021

Application under section 437 Cr.P.C for grant of bail on behalf of accused Nitin Kumar S/o Naresh Kumar

Present: Ld. APP for the State  
Sh. Rakesh Gupta, Ld. Counsel for accused.

Counsel for accused has submitted that accused is in JC since 02.06.2021 and has been falsely implicated in the present case. Counsel for accused further submitted that accused is in judicial custody for more than 2 months and he is the only bread earner of his family.

I have heard ld counsel for accused and perused the reply.

Ld. APP for the State has opposed the bail application.

Accused has been running in JC since 02.06.2021. Investigation stands completed as charge-sheet has been filed. I see no reasons to keep the accused confined any longer, as he is no longer required for custodial interrogation. Accordingly, accused Nitin Kumar S/o Naresh Kumar be released on bail on furnishing bail bond for a sum of Rs. 20,000/- with one surety of like amount. Accused Nitin Kumar S/o Naresh Kumar be released from JC if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email/whatsapp.

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(Charu Asiwali)  
MM-04/Central:  
Delhi/07.08.2021

FIR No. 01/2021  
PS : Sarai Rohilla  
U/s 25/54/59 Arms Act  
Stat/e Vs. Bitto @ Bhuri @ Monu S/o Baldev Raj Tuli

(Through Video Conferencing)

07.08.2021

Personal bond application on behalf of accused Bitto @ Bhuri @ Monu S/o Baldev Raj Tuli

Present: Ld. APP for the State  
Ms. Garima Anand, Ld. Counsel for the accused.

Counsel for accused has submitted that accused is in JC since 01.01.2021 and has been falsely implicated in the present case. Counsel for the accused has also stated that the accused has already been granted regular bail vide order dated 23.03.2021, and despite such order, accused has been languishing in prison due to non availability of a surety.

Heard. Record perused.

Applicant/accused is in JC since 01.01.2021, and after perusal of record it is revealed that the accused was indeed granted bail vide order dated 23.03.2021, but accused could not be released, due to above mentioned reason. In such circumstances, where in accused is languishing in jail for more than 5 months after being granted bail, this court while taking a lenient view and in light of the observations made by Hon'ble High Court of Delhi in Ajay Verma v. Govt. of NCT of Delhi, WP (C ) 10689/2017, deem it fit to release the accused on personal bond and relax the conditions imposed vide bail order dated 23.03.2021.

Accordingly, accused be released on personal bond in the sum of Rs. 10,000 to the satisfaction of the Jail superintendent concerned, subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail;
2. That he shall not tamper with evidence in any manner;
3. That in case of change of his residential address, he shall intimate the court about the same;
4. That he shall regularly appear before the court on each and every date of hearing;
5. That he shall furnish his contact number and e-mail ID on the personal bail bond to be furnished;

Accused be released from JC, if not required in any other case.

Copy of the order be uploaded on District Court websites by the court coordinator and also be sent to the counsel for the accused on his email. In addition a copy be also sent to concerned Jail Superintendent forthwith, by all possible modes, including electronically.

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(Charu Asiwali)  
MM-04/Central:  
Delhi/07.08.2021

E.FIR No.000899/2021

PS : Sarai Rohilla

U/s 379 IPC

07.08.2021

(Through Video Conferencing)

An application has been moved on behalf of applicant for release of vehicle bearing no. DL6SAS-8519 on superdari.

Present: Ld. APP for the State.

Sh. A. Anand, Ld. Counsel for applicant.

Submissions heard.

It is submitted by counsel for applicant that applicant Chhotey Lal is the registered owner of the above said vehicle. Scanned copy of aadhaar card and RC filed by the counsel for applicant.

As per reply of IO, he has no objection to the release of vehicle on superdari to the applicant who is the rightful owner of the vehicle.

No useful purpose shall be served by retaining vehicle No. DL6SAS-8519 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRL M.C 4485/2013 and CRL.M.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to **registered owner**. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant/**registered owner**. The photographs along with CD shall be filed with the final report.

The application is disposed of accordingly. Copy of order be provided to applicant/counsel.

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(Charu Asiwali)  
MM-04/Central/THC  
07.08.2021